

will be five to ten per cent cheaper than other brands of textiles;

(b) whether a scheme in this direction has been initiated in Maharashtra;

(c) whether it is a fact that the arrangements are being finalised with textile mills both under the National Textile Corporation and in the private sector to make varieties of cloth like dhoties and poplins as per design and specification suggested by the NCCF; and

(d) if so, by when the product of the NCCF plan of making cheaper 'co-op' cloth is likely to be made available in the market?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE, CIVIL SUPPLIES AND COOPERATION (SHRI KRISHNA KUMAR GOYAL): (a) and (b) Yes, Sir. The Bombay and Madras branches of the National Cooperative Consumers Federation are already getting certain selected varieties of textiles like long cloth, poplin manufactured under "co-op" brand from some of the textile mills. At present, the production is less than 1,000 bales per month, but ultimately NCCF is trying to attain a total production target of 1,000 bales per month. These textiles will be cheaper as compared to other brands of textiles by about 5 to 10 per cent.

(c) Yes, Sir.

(d) The 'Co-op' brand textiles are already being supplied by the different branches of NCCF to the cooperative stores all over the country. As soon as arrangements with some more mills are also finalised, additional supplies of cloth will be made available for sale by cooperatives.

### Income Tax Arrears of Shri M. Karunanidhi

660. SHRI M. KADERSHAH: Will the Minister of FINANCE be pleased to refer to the answer to Unstarred Question 2040 given in the Rajya Sabha on the 22nd August, 1978 and state:

(a) whether it is a fact that a notice has been served on Shri M. Karunanidhi, former Chief Minister of Tamil Nadu for the payment of a large sum as income-tax arrears; and

(b) if so, what is the amount of income-tax arrears due from Shri Karunanidhi?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ZULFIQUARULLA): (a) and (b) No notice has been served on Shri M. Karunanidhi, former Chief Minister of Tamil Nadu for the payment of any large sum as income-tax arrears; as on date, no income-tax is reported to be in arrears against him.

### PAPERS LAID ON THE TABLE

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Report and Accounts (1977-78) of the Silk and Rayon Textiles Export Promotion Council, Bombay and related papers

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE, CIVIL SUPPLIES AND COOPERATION (SHRI ARIF BEG): Sir, I beg to lay on the Table a copy (in English and Hindi) of the Twenty-fourth Annual Report and Accounts of the Silk and Rayon Textiles Export Promotion Council, Bombay, for the year 1977-78, together with the Auditors' Report on the Accounts. [Placed in Library. See No. LT-4449/79].

I. Report and Accounts (1977) of the Oriental Fire and General Insurance Company Limited, New Delhi and related papers.

**II. The Central Sales Tax (Registration and Turnover) (Amendment) Rules, 1979.**

**III. Notifications under the Customs Act, 1962 and related papers.**

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SATISH AGARWAL): Sir, I beg to lay on the Table:

I. (i) A copy each (in English and Hindi) of the following papers, under sub-section (1) of section 619A of the Companies Act, 1956:

(a) Thirtieth Annual Report and Accounts of the Oriental Fire and General Insurance Company Limited, New Delhi, for the year ended the 31st December, 1977, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the Company.

(ii) A statement (in English and Hindi) giving reasons for the delay in laying the Report mentioned at I(i) above. [Placed in Library. See No. LT-4369/79 for (i) and (ii)].

II. A copy (in English and Hindi) of the Ministry of Finance (Department of Revenue) Notification G.S.R. No. 640, dated the 28th April, 1979, publishing the Central Sales Tax (Registration and Turnover) (Amendment) Rules, 1979, under sub-section (2) of section 13 of the Central Sales Tax Act, 1956. [Placed in Library. See No. LT-4431/79].

III. A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue) under section 159 of the Customs Act, 1962, alongwith the Explanatory Memoranda on the Notifications:—

(i) G.S.R. No. 281(E), dated the 1st May, 1979

(ii) G.S.R. Nos. 283(E), 284(E), and 285(E), dated the 2nd May, 1979. [Placed in Library. See No. LT-4432/79 for (i) and (ii)].

**I. Administration Report and Accounts (1977-78) of the Tobacco Board, Guntur and related papers.**

**II. Report and Accounts (1977-78) of the State Trading Corporation of India Limited, New Delhi and related papers.**

**III. Report and Accounts (1977-78) of the Indian Institute of Packaging, Bombay and related papers.**

SHRI ARIF BEG: Sir, I beg to lay on the Table:

I. (i) A copy each (in English and Hindi) of the following papers, under sub-section (4) of section 19 read with sub-section (3) of section 22 of the Tobacco Board Act, 1975:—

(a) Third Annual Administration Report and Accounts of the Tobacco Board, Guntur, for the year 1977-78, together with the Audit Report on the Accounts.

(b) Review by Government on the working of the Board.

(ii) A statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (i) above. [Placed in Library. See No. LT-4396/79 for (i) and (ii)].

II. A copy each (in English and Hindi) of the following papers, under sub-section (1) of section 619A of the Companies Act, 1956:—

(i) Twenty-second Annual Report and Accounts of the State Trading Corporation of India Limited, New Delhi, for the year 1977-78, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon. [Placed in Library. See No. LT-4367/79 for (i) and (ii)].